

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

107
Appeal No.438/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th January 2018, 10.30 A.M

Name of the Company	Barat Hotels & Resorts Pvt.Ltd.-Vs-Registrar of Companies,W.B		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1)	Pahita Paban Bishwal (Adv.)	} For the Petitioner.	19/1/18 Anil Chandhuri
2)	Anil Chandhuri (Adv.)		

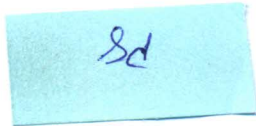
19.01.2018 (S.No.107) – Barat Hotels & Resorts Pvt. Ltd. Vs. Registrar of Companies, West Bengal.

ORDER

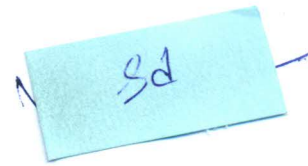
Ld. Counsel for the petitioner is present.

After hearing the case, order was reserved on 09.01.2018. But subsequently it came to our notice that after filing of the report of the ROC, opportunity be given to file rejoinder by the petitioner. Petitioner may file rejoinder within 15 days from today with a copy to the opposite party.

List on 16.02.2018 for further consideration.



(Jinan K.R.)
Member (Judicial)



(V.P. Singh)
Member (Judicial)